

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 9TH DAY OF APRIL, 2003

Original Application No. 30 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER (A)

Tripal Singh, S/o Sri Lochan prasad
R/O 109, Ashok Bihar, Sanjay
Nagar, Bareilly.

.. Applicant

(By Adv: Shri R.C.Pathak)

Versus

1. Union of India through the
Secretary for Agriculture
Ministry of Agriculture, Govt. of
India, Krish Bhawan, New Delhi.
2. The Director General, Indian
Council of Agriculture Research
Krishi Bhawan, New Delhi.
3. The Director, Indian Veterinary
Research Institute, (IVRI)
Izat Nagar, Bareilly.
4. Shri S.B.Singh (T-6)
5. Dhananjay Sahi (T-6)
6. Smt.Veena Singh (T-6)
7. Shri Rakesh pandey (T-6)
8. Sri ram prasad (T-6)
9. Sri pratap Bhan Pandey (T-6)
10. Sri Balhari yadav (T-6)
11. Dr.Km.M.Z.Siddique (T-6)
12. Sri Avneesh kumar (T-6)
13. Sri B.S.Gahlazot (T-6)
14. Sri Ajay Shukla (T-6)
15. Sri Surendra Nath (T-6)
16. Sri R.P.Tripathi (T-6)
17. Sri A.K.Rawat (T-6)

through Director(IVRI) Izat Nagar
Bareilly working in IVRI Izat Nagar
Bareilly.

.. Respondents

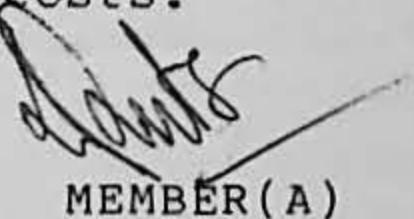
O R D E R (Oral)

JUSTICE R.R.K. TRIVEDI, V.C.

By this OA u/s 19 of A.T. Act 1985 applicant has challenged the order dated 9.8.01 by which applicant was communicated the facts that he was considered for promotion by DPC on 22.3.1996 but he was not found suitable for promotion and ^{That} ~~the~~ this fact was ^{already} communicated to applicant on 16.10.2000. The applicant has also been instructed not to make any further correspondence in this regard. We do not find anything to be quashed in this order which contains the information only, ~~that~~ applicant has ^{either} challenged the recommendation made by DPC ^{nor} the decision taken thereon.

The learned counsel for the applicant submitted that promotion of the applicant is due from T-5 to T-6 which has not been considered though he made several representations. The latest representation made is of 5.1.2002 (Annexure A 55).

Considering the facts and circumstances, we dispose of this OA with the direction to respondent no.2 Director General Indian Council of Agriculture Research to consider the representation of the applicant and dispose of the same by a reasoned order within a period of three months from the date a copy of this order is filed. During this period if any exercise is taken for promotion from T-5 to T-6 the claim of the applicant may also be considered. There will be no order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 9th April, 2003

Uv/